

also indicated that they had increased their share holding in the company and that they were agreeable to bring in further funds to increase their stake.

Considering the fact that the promoters had resolved their dispute and increased their holding in the company, the institutions did not oppose their re-induction on the Board. Another factor that weighed with the

institution was that the company had undertaken a large modernisation programme and its day-today affairs needed to be managed by persons having a financial commitment in the company.

The shareholding pattern of financial institutions and the company's management promoters, as on October 25, 1990 is as follows:

| | <i>No. of Shares</i> | <i>Amount (Rs. in lakhs)</i> | <i>% to paid up equity share capital</i> |
|---------------------------|----------------------|----------------------------------|--|
| 1. Financial institutions | 2,44,003 | 244.00 | 49.80 |
| 2. Management Promoters | 6,24,589 | 62.46 | 12.75 |

Import of Coconut Oil

1484. SHRI K.V. THOMAS:
SHRI A. VIJAYARAGHAVAN:
SHRI P.A. ANTONY:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to import Coconut Oil;

(b) if so, the quantity of coconut oil proposed to be imported; and

(c) the steps taken to safeguard the interest of coconut growers in the event of import of coconut oil?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): (a) and (b). Government has decided to import a limited quantity of Coconut Oil.

(c) Import and distribution of this limited quantity will be so arranged that the interests

of Coconut growers are not adversely affected.

Minor Irrigation Schemes on Gujarat

1485. SHRI G.K. SHEKHADA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the causes of minor irrigation schemes of Gujarat awaiting clearance by the Union Government from environmental point of view;

(b) the reasons for delay; and

(c) steps taken by the Government for the early clearance of all the schemes?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b). Minor Irrigation Schemes do not require environmental clearance. However, only five proposals of minor irrigation schemes, received from Government of Gujarat for clearances under Forest (Con-

ervation) Act 1990, are awaiting clearance at present. The names of the schemes and their present position are given in the statement below.

(c) The schemes can be considered only when complete information is received from the State Government.

STATEMENT

| <i>Sl.No.</i> | <i>District</i> | <i>Area (in ha.)</i> | <i>Name of the Project</i> | <i>Present Position</i> |
|---------------|-----------------|----------------------|--|--|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Banaskantha | 26.35 | Minor Irrigation Project at Kapasia Village. | Essential details have been sought from the state Govt. on 5.12.90. Reply is awaited. |
| 2. | Banaskantha | 7.28 | Minor Irrigation Scheme at Kanpura village. | Essential details have been sought from state government on 4.12.90. Reply is awaited. |
| 3. | Banaskantha | 12.00 | Minor Irrigation Schemes at Talati village. | Case is under process. |
| 4. | Banaskantha | 6.85 | Minor Irrigation Scheme at village Khuniya. | Essential details have been sought from the state government on 27.12.90. |
| 5. | Panchmahal | 0.2125 | Minor Irrigation Tank Canal at village Guja Sunal. | Under process. |